

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 253 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.09.2017**

NAME OF THE COMPANY: M/s Soft One India Pvt. Ltd. Vs. M/s Emkor
Solutions Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner (s) : Ms. Deepa Kulkarni, Company Secretary
Mr. Amit Kuma, Advocate

For the Respondent (s) : Mr. Lohit Bimal, Advocate
Mr. Ayush Sahani, Advocate

ORDER

Reply has been filed by the Respondent. Ld. Counsel prays for liberty to file certain emails by which the claim had been disputed even prior to the issuance of notice. In the interest of justice, the same is granted.

The petition also suffers from certain defects, such as the petition has been signed and instituted by the Advocates (duly authorized under the Resolution), but it bears the affidavit of another person.

Renotify this case on for further consideration on 12th September, 2017.

→ Sd →

**(S. K. Mohapatra)
Member (T)**

→ Sd →

**(Ina Malhotra)
Member (J)**

(Lekh Raj Singh)